

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

(IB)-463(PB)/2017

IN THE MATTER OF:

M/s. Portrait Advertising and Marketing Pvt. Ltd..... Applicant/petitioner

Vs.

M/s. Arise India Limited Respondent

Order under Section 9

Order delivered on 09.01.2018

Coram:

CHIEF JUSTICE (Retd.) M.M. KUMAR
Hon'ble President

S.K. MOHAPATRA
Hon'ble Member (T)

For the Applicant/petitioner: Mr. Sujoy Kumar & Mr. Arindan Ghose, Advs.

For the Respondent: Mr. Gurkamal Hora, Ms. Gurcharan Singh, Advs.

ORDER

On behalf of arguing counsel for respondent a request for adjournment has been made on the ground that he is not available and is in some personal difficulty. Accordingly, hearing is deferred to 17.01.2018.

Sd/-
(M.M. KUMAR)
PRESIDENT

Sd/-
(S.K. MOHAPATRA)
(MEMBER TECHNICAL)

09.01.2018
Vineet